

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:129

ANSWERED ON:03.08.2010

FAKE CURRENCY CASES

Adhalrao Patil Shri Shivaji; Sivakumar Alias J.K. Ritheesh Shri K.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether several foreign and Indian nationals have been arrested with fake currency recently;
- (b) if so, the details of such cases reported during the current year;
- (c) whether the origin of these fake currencies has been traced;
- (d) if so, the details thereof; and
- (e) the action being taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 129 FOR 3.8.2010

(a) to (e): As per available information, several foreign and Indian nationals have been arrested along with Fake Indian Currency Notes (FICNs) in India. Similarly, citizens of Pakistan, Nepal and Bangladesh, in particular, have been arrested with FICNs in Nepal and Bangladesh. Available inputs indicate that during the year, there have been 16 major cases of FICN interdictions in India and the neighbouring countries, out of which 09 cases have been in India.

Available inputs indicate that high quality FICNs are printed in a neighbouring country and smuggled into India by using third countries in India's neighbourhood as transit points.

To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the security and Intelligence Agencies of the Centre and States, the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the State; the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggled FICNs. Apart from the above, the State Governments have been asked to set up a dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICNs, and also specifically designate a nodal officer to coordinate investigations relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/ DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences. Further, the offence of counterfeit currency has been incorporated as a scheduled offence under the Prevention of Money Laundering Act.